

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/336(KB)2022
IA(I.B.C)/1151(KB)2024,
IA(I.B.C)/1188(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	SS LEGACY ENGINEERS PRIVATE LIMITED VS MBE COAL & MINERAL TECHNOLOGY INDIAPRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Parikshit Podder, Adv.] for the RP
Ms. M. Barman, Adv.

Mr. Varun Kedia, Adv.] for the Respondents in IA 1151 of 2024
Mr. A. Jaishwal, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. **IA (IB)NO. 1151/KB/2024:**
 - a. Ld. Counsel for Northern Coalfields submits that he will get is power and in the meantime.
 - b. Ld. Counsel for both sides submits that they want to resolve the issues with the RP and therefore, the parties are directed to sit together for amicable settlement and report on the next date of hearing.
 - c. List this matter **on 20.08.2024.**
3. **IA(I.B.C)/1188(KB)2024:**
 - a. This is an application for placing on record the re-constitution of CoC. The report of Re-Constitution of CoC is placed at page 13 to 61.
 - b. The Re-Constitution of CoC is taken on record and accordingly this **IA(I.B.C)/1188(KB)2024 is allowed and disposed of.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**